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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

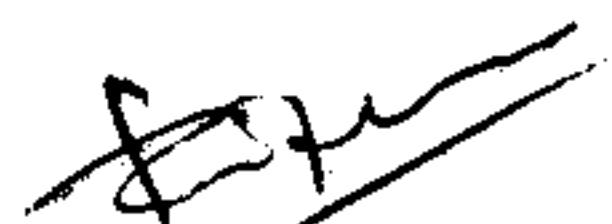
**IA 377/2017 with C.P. (I.B) No. 127/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017**

Name of the Company: **Asset Reconstruction Company (India) Ltd.**  
V/s.  
**Neesa Leisure Ltd.**

Section of the Companies Act: **Section 7 of the Insolvency and Bankruptcy  
Code**

<b>S.NO. NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1. RITU SHAH FOR THACKAR 2. AND PAHWA SHRI NAVIN PAHWA	ADV. SR. ADV	PETITIONER	

**ORDER**

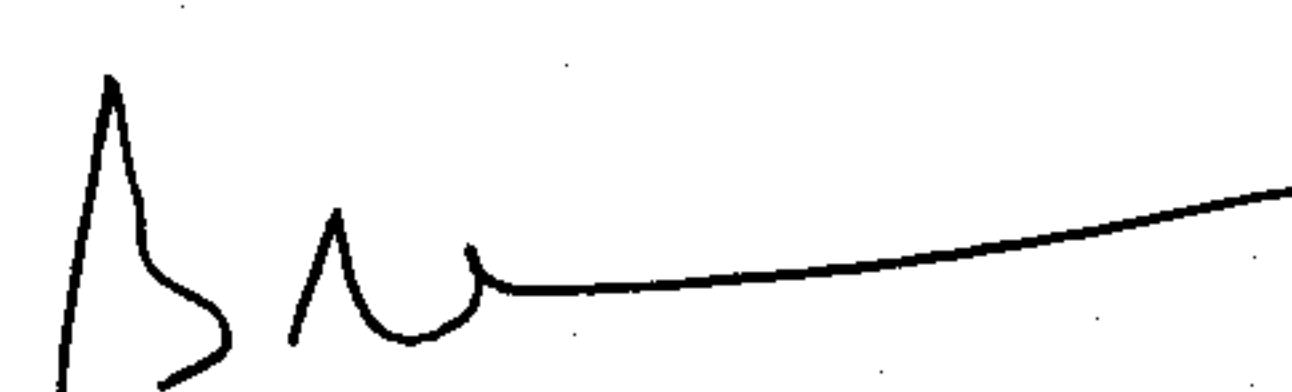
Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Financial Creditor/Petitioner. None present for Respondent.

Objections of Respondent filed on 20.11.2017.

Further reply of Respondent filed on 30.11.2017.

For hearing before admission on 12.12.2017.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 1st day of December, 2017.